

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Part Heard Bench)

Item No.-301

IB-1731/ND/2019

IA/5534/2020, Contempt Petition- 08/2024

IN THE MATTER OF:

Mayoga Investment Ltd.

.....Applicant

Vs.

M/s. MK Overseas Pvt. Ltd.

.....Respondent

SECTION

U/s 7 of IBC

Order delivered on 01.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL PRASAD BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Siddharth Garg, Adv. for Standard Capital

For the Respondent :

For SRA : Mr. Anant Nerathia, Ms. Priyanka Varma, Advs.

For VSJ Investment : Ms. Aanchal Tikmani, Adv.
Pvt. Ltd.

For Venus India : Ms. Udit Singh, Adv.

For the RP : Mr. Palash S Singhai, Adv.

[Day one of full hybrid hearing]

ORDER

Ld. Counsel on behalf of the Resolution Professional and Ld. Counsel on behalf of the SRA are present. Ld. Counsel on behalf of one of the objectors of the Resolution Plan i.e. Standard Capital is also present (who has been substituted in place of JC Flower/Yes Bank JC Flower had been substituted in place of Yes Bank). List the matter for consideration of the objection raised by the objector and on the Resolution Plan on **24.04.2024**.

IA/5534/2020 & Contempt Petition- 08/2024:-

List both the applications on **24.04.2024**.

Sd/-
(RAHUL PRASAD BHATNAGAR)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)